# THE BOILER ATTENDANTS' RULES, 20111

In exercise of the powers conferred by clause (f) of sub-section (1A) of section 28A of the Boilers Act, 1923 (5 of 1923), the Central Government hereby makes the following rules, namely:—

### CHAPTER I

### PRELIMINARY

- Short title and commencement.—(1) These rules may be called the Boiler Attendants' Rules, 2011.
- (2) They shall come into force on the date<sup>2</sup> of notification in the Official Gazette.
  - 2. Definitions.—In these rules, unless the context otherwise requires,—
    - (a) "Act" means the Boilers Act, 1923, (5 of 1923);
    - (b) "Board" means the Board of Examiners constituted under these rules;
    - (c) "Boiler Attendant" means a person granted with a Certificate of Competency as a boiler attendant of the class under these rules;
    - (d) "Chairman" means the Chairman of the Board;
    - (e) "Chief Inspector" shall have the meaning assigned to it under clause (c) of section 2 of the Boilers Act, 1923 (5 of 1923);
    - (f) "Form" means a form appended to these rules;
    - (g) "Government" means the State Government or Administration of Union Territory;
    - (h) "Secretary" means the Secretary to the Board;
    - (i) "Section" means a Section of the Act;
    - any reference in these rules to a boiler or boilers shall be deemed to include also a reference to an economiser or economisers.

### CHAPTER II

### GENERAL

3. Person holding Boiler Attendant's Certificate to be in charge of Boilers.—
The owner of a single boiler or two or more boilers connected in a battery or of many separate individual boilers should have a boiler attendant as mentioned in rule 23 in addition to such number of boiler attendants as may be specified by the Chief Inspector or Director of Boilers:

Provided that the Chief Inspector or Director of Boilers may permit any Boiler Attendant to remain in-charge of a boiler for a maximum period of three months notwithstanding any thing contrary contained in these rules:

<sup>1.</sup> Vide G.S.R. 213(E), dated 15th March, 2011, published in the Gazette of India, Extra., Pt. II, Sec. 3(i), dated 15th March, 2011.

<sup>2.</sup> Came into force on 15-3-2011.

Provided further that nothing in these rules shall debar a person holding a first class certificate of competency granted under these rules from remaining in attendance and in charge of a boiler or boilers of any size and any such certificate shall for the purpose of these rules be deemed to have been granted under these rules.

- 4. Competent person shall possess certificate and extent of qualification.— No person who does not possess a certificate of competency as a boiler attendant under these rules shall be deemed a fit and proper person to hold charge of a boiler.
- **5. Production of Certificate.**—Boiler attendant holding a certificate of competency under these rules shall, at all reasonable times during the period any boiler is in his charge or attendance, be bound to produce such certificate when called upon to do so by any of the persons empowered under section 15 to call for the production of a certificate or provisional order granted under the Act.
- 6. Owner to furnish Chief Inspector or Director of Boilers with particulars of Certificates.—(1) The owner of a boiler who engages any person to be in-charge thereof, shall within seven days of such engagement furnish to the Chief Inspector or Director of Boilers with full particulars of such person including the serial number, date and place of issue of his certificate.
- (2) The owner of a boiler who engages any person to hold charge of such boiler, in the event of such person leaving his employment or in the event of the death of such person, report that fact within seven days to the Chief Inspector or Director of Boilers.
- 7. Limits of daily period of attendance, reliefs, and sphere of action.—(1) Person in-charge of a boiler shall be deemed to be in direct and immediate charge of the same when he is within ten meters of such boiler.
- (2) A person in-charge of a boiler or boilers for which a certificate of competency is required under these rules may be relieved of charge in any one day for not more than two periods, which when combined do not exceed two hours, in duration by a person holding a first class certificate of competency as an attendant.
- (3) The holder of a first class certificate of competency as a boiler attendant may also with the consent in writing of the Chief Inspector or Director of Boilers, relieve a person holding a certificate of proficiency as a Boiler Operation Engineer for a period which may extend to ten consecutive days which, in special circumstances, the Chief Inspector or Director of Boilers may extend to any length of time not exceeding thirty days at a time.
- 8. When Boiler shall be deemed to be in use.—(1) Boiler shall be deemed to be in use for the purpose of these rules when there is fire in the furnace fire box or fire place for the purpose of heating the water in the boiler or under banked fire condition. A boiler shall be deemed to be not in use only when the fire is removed and all steam and water connections are closed.
- (2) An economiser or waste heat boiler shall be deemed to be in use for the purpose of these rules when there is a flow of flue gases or other heating media past the economizer or waste heat boiler and an appreciable heat transfer takes place between the water and the heating gases or media.

### CHAPTER III

### **BOARD OF EXAMINERS**

- 9. Constitution of the Board of Examiners.—(a) A Board of Examiners shall be constituted for the State or Union territory consisting of the Chief Inspector or Director of Boilers, a Deputy Chief Inspector or Inspector or equivalent as nominated by the Chief Inspector or Director of Boilers, and not less than three other members having academic and practical knowledge of prime movers and modern boiler practices to be appointed by the Government from time-to-time.
- (b) The Chief Inspector or Director of Boilers shall be the *ex-officio* Chairman and Deputy Chief Inspector or Inspector or equivalent nominated by the Chief Inspector or Director of Boilers shall be the *ex-officio* Secretary to the Board.
- 10. Term of Office of the Members.—The term of office of each of the members other than the *ex-officio* members of the Board shall be three years. If a member leaves the State or Union Territory permanently or absents himself from three consecutive meetings without the permission of the Board, he shall be deemed to have vacated his seat on the Board and another person may be appointed in his place for the unexpired portion of his term.
  - 11. Functions of the Board.—The Board of Examiners shall—
    - (i) conduct examinations and practical tests of candidates for the grant of certificates of competency as a Boiler Attendant Class-I & II;
    - (ii) have power to appoint any person as a paper setter and examiner at any examination;
    - (iii) grant certificate of competency as a Boiler Attendant Class-I & II; and
    - (iv) consider the reports of enquiries into allegations of drunkenness, negligence of duty, misconduct on the part of Boiler Attendants.
- 12. Meeting of the Board.—The Board shall meet as often as may in the opinion of the Chairman be necessary for transacting its business and at such place and time as may be appointed by the Chairman.
- 13. Notice of meeting and list of business.—(1) Notice of not less than fifteen days from the date of posting shall be given of the time and place fixed for each meeting of the Board to every member of the Board, and with such notice shall be attached the list of business to be discussed at the meeting:

Provided that if the Chairman calls any meeting for considering any matter which in his opinion is urgent, a notice giving such reasonable time as he may consider necessary, shall be deemed sufficient.

- (2) Any business which is not on the list shall not be considered at the meeting except with the permission of the Chairman.
- 14. Quorum.—The Chairman or the Secretary and two members of the Board of Examiners shall form a quorum.
- 15. Chairman to preside at meetings of the Board.—The Chairman shall preside over all meetings of the Board and in his absence, a member chosen by the members present at the meeting shall preside over the meeting.
- 16. Secretary of the Board.—The Secretary shall maintain a register of Boiler Attendants holding certificates of competency and shall perform such other

functions as are specified in these rules or as the Chairman may direct from time -to-time.

- 17. Board's endorsement on application.—The Board shall endorse on the printed application form of each candidate the result of his examination for a certificate of competency as a Boiler Attendant Class I and Class II, as the case may be. The endorsed application shall be returned to the Secretary.
- 18. Board's Power to refuse issue of Certificate.—The Board may direct any candidate, who in the opinion of the majority of the members appears too old or physically unfit through deformity, constitutional weakness, defective eyesight, deafness or loss of a limb to perform efficiently the duties of a Boiler Attendant, to produce a certificate of fitness from a Registered Medical Practitioner. If, however, the candidate fails to produce a certificate of physical fitness, the Board shall have power to refuse the issue of a certificate of competency as a Boiler Attendant.
- 19. Examiner's Fees.—Each member of the Board of Examiners and any other examiner appointed under rule 9 except Chairman and Secretary shall be entitled to receive fees for examining candidates under these rules and the rate of fees shall be as follows:—

(a)	Sitting fee for non official Board	Rs. 500
	Members for Board Meeting	5.0000000 100000100 <del>-</del> 000
(b)	Fee for examining each candidate	Rs. 20
	for First Class Boiler Attendant	
(c)	Fee for examining each candidate	Rs. 10
	for Second Class Boiler Attendant	

20. Actions of the Board.—No action of the Board shall be deemed to be invalid by reasons of any defect in the constitution of the Board or by reason of such action having been done during the period of any vacancy in the Board.

### CHAPTER IV EXAMINATION

- **21.** Examination.—Examination for the grant of certificate of competency as a Boiler Attendant shall be held by the Board at such place and on such dates as may be notified by the Secretary from time-to-time in the State or Union Territory.
- 22. Postponement of examination.—When a date fixed for the examination is declared as a gazetted holiday or when for any unforeseen reason an examination cannot be held on the date fixed, the Chairman may fix some other date for holding the examination and the same shall be duly notified to the candidates and the members of the Board of Examiners.

### CHAPTER V CERTIFICATE

23. Classes of certificates and Capabilities of holders of Certificates.—(1) Except as otherwise provided in these rules, there shall be two classes of certificates of competency granted hereunder. The certificate of the First Class shall qualify a holder thereof to be in-charge of a single boiler with steam pipes of any type or capacity or two or more boilers in a battery or of many separate individual boilers, the total heating surface of which does not exceed 1000 square meters, provided that such boilers shall be situated within a radius of 30 meters in the same premises and belong to one owner and provided he is assisted by a second class boiler attendant or such number of firemen as are considered necessary by the Chief Inspector or Director of Boilers.

<sup>1</sup>[(2) A certificate of the Second Class shall qualify the holder thereof to be incharge of a single boiler with steam pipes of any type, the total heating surface of

which does not exceed two hundred square meters.]

<sup>1</sup>[(2A) A Second Class boiler attendant may, however, attend to a battery of boilers consisting of not more than three connected boilers not exceeding two hundred square meters in aggregate of total heating surface and such boilers shall be situated within a radius of thirty meters in the same premises and belong to one

Provided that boiler attendant shall be assisted by such number of firemen as

are considered necessary by the Chief Inspector or Director of Boilers.]

24. Endorsement on a Certificate.—(1) A person holding a certificate of competency as a Boiler Attendant granted by a Board of any other State or Union Territory shall on application have the certificate endorsed for validity in the State or Union Territory in which he applies for services. Such endorsement shall be made by the Chairman of the Board.

(2) A person holding a National Apprenticeship Certificate in the field of Boiler Attendant under the Apprentices Act, 1961 shall on application have the certificate endorsed equivalent to the Second Class Boiler Attendant Certificate of Competency under these rules, in the State or Union Territory in which he applies for services. Such endorsement shall be made by the Chairman of the Board.

 $^2$ [(3) A person holding a certificate as Boiler Áttendant issued by an Industrial Training Institute recognised by the Maharashtra State Board of Vocational Examination and having a post qualification experience of not less than one year in the capacity of a Fireman or Operator or an Assistant Fireman or an Assistant Operator on a steam boiler may make an application to the Chairman of the Board in the State of Maharashtra, for endorsement, to have the certificate, equivalent to the Second Class Boiler Attendant Certificate of Compentency.]

 $^3$ [(4) An engineering sailor of Indian Navy namely, the Engine Room Artificer or Mechanician or Engineering Mechanic in possession of Auxiliary Machinery Watch Keeping Course Certificate issued by the Engineering Officer and commanding Officer of an Indian Naval Ship shall on application have the certificate endorsed equivalent to Second Class Boiler Attendant Certificate of Competency, in the State or Union Territory in which he applies for services: Provided that such endorsement shall be made by the Chairman of the Board.

<sup>3</sup>[(5) An engineering sailor of Indian Navy namely, the Engine Room Artificer or Mechanician or Engineering Mechanic in possession of Boiler Room Watch

1. Subs. by G.S.R. 347(E), dated 9th May, 2012, for sub-rule (2) (w.e.f. 9-5-2012). Subrule (2), before substitution, stood as under:

"(2) A certificate of the Second Class shall qualify the holder thereof to be incharge of a single boiler with steam pipes of any type, the total heating surface of which does not exceed two hundred square meters. A Second Class boiler attendant may, however, attend to a battery of boilers consisting of not more than three connected boilers not exceeding two hundred square meters in aggregate of total heating surface provided he is assisted by such number of firemen as are considered necessary by the Chief Inspector or Director of Boilers: Provided that-

(i) a Boiler Attendant holding First Class Boiler Attendant Certificate of Competency issued by a Government prior to the date of this Notification shall

be eligible to be in-charge of boilers(s) of capacity mentioned at (1) above. (ii) a Boiler Attendant holding Second Class Boiler Attendant Certificate of Competency issued by a Government prior to the date of this Notification shall be eligible to be in-charge of boilers(s) of capacity mentioned at (2) above.

(iii) a Boiler Attendant holding Boiler Attendant Certificate of Competency of a Class other than First Class or Second Class issued by a Government prior to the date of this Notification shall be eligible to be in-charge of boilers(s) of capacity as mentioned in the Certificate of Competency.".

2. Ins. by G.S.R. 347(E), dated 9th May, 2012 (w.e.f. 9-5-2012).

<sup>3.</sup> Ins. by G.S.R. 577(E), dated 11th August, 2014 (w.e.f. 11-8-2014).

Keeping Course Certificate issued by the Engineering Officer and Commanding Officer of an Indian Naval Ship shall on application have the certificate endorsed equivalent to the First Class Boiler Attendant Certificate of Competency, in the State or Union Territory in which he applies for services: Provided that such endorsement shall be made by the Chairman of the Board.]

25. Fee.—A Fee of Rs. 100 (Rupees one hundred only) shall be paid for endorsement on the certificate which shall not be refundable. Fee shall be paid by Treasury Challan or such other mode as the Government may, by notification,

specify in this behalf.

### CHAPTER VI

### APPLICATION FOR EXAMINATION

<sup>1</sup>[26. Form of application.—(1) Every application for examination shall be in Form 'A'.

(2) The applicant shall fill in such part of the Form as are to be filled in by

a candidate and shall sign on it.

(3) The filled in application shall be forwarded to the Secretary and shall be

accompanied by—

 (a) one self attested copy of each of the testimonials in respect of academic qualifications, practical experience of the candidate (all original testimonials shall be produced at the time of interview);

(b) testimonials of good character from his employer with a certificate of

age;

(c) a treasury challan or such other mode as the Government may specify in this behalf in support of payment of the fee specified in these rules for the examination at which the applicant prefers to appear; and

(d) two copies of recent passport size photographs (size 50mm x 65mm), one of which shall bear the signature of the applicant on the back.]

27. Candidate to produce satisfactory testimonials.—(1) No candidate shall be admitted to an examination who can not produce satisfactory testimonials certifying his experience, ability and good conduct for the whole period of his qualifying service or any unaccounted break in the period of qualifying service. Such testimonials shall clearly state the capacity in which the candidate was employed *viz.*, as an Apprentice Attendant or II Class Boiler Attendant etc., and the periods of such employment stating the dates between which candidate was so employed.

(2) A testimonial shall be signed by a person under whom the candidate was employed and be counter-signed by the owner or agent of the mill, factory or workshop or by such other persons as the Government may prescribe in this

behalf.

1. Subs. by G.S.R. 528(E), dated 17th May, 2016, for rule 26 (w.e.f. 17-5-2016).

Rule 26, before substitution, stood as under:

(a) one attested copy of each of the testimonials in respect of academic qualifications, and originals along with their copies for practical experience of the candidate. All originals in respect of academic qualifications shall be produced at the time of

interview;

(b) testimonials of good character from his employer with a certificate of age;

(c) a Treasury Challan or such other mode as the Government may specify in this behalf in support of payment of the fee specified in these rules for the examination at which the applicant prefers to appear; and

the applicant prefers to appear; and (d) two copies of recent passport size photographs (size 50mm x 65mm) one of which shall bear the signature of the applicant on the back, duly attested by a Gazetted

Officer or candidate's employer.".

<sup>&</sup>quot;26. Form of application.—Every application for examination shall be in Form 'A'. The applicant shall fill in such part of the Form as are to be filled in by a candidate and shall sign the form in the presence of a Gazetted Officer or any Magistrate or his employer who shall attest his signature. The application so filled in shall be forwarded to the Secretary and shall be accompanied by—

(3) Candidate who have undergone a course of training at an Industrial Training Institute or Technical Institution, must produce either the certificate/ diploma of course or certificate from the Principal or Superintendent of the Institution giving the period devoted in completing the course.

(4) A testimonial in respect of service in a steamship may be signed by the Chief Engineer and counter-signed by the master of the vessel or may be in the form

of a seaman's discharge certificate issued by a Shipping Master.

(5) A testimonial of service rendered on railway boilers or boilers belonging to a Government Department or local bodies, shall be signed by a responsible officer under whom the candidate has directly served and counter-signed by the head of the Department concerned.

28. Doubtful testimonials.—If the Secretary has reason to doubt the truth of any statement made in any application or testimonials, he may make such

enquiries as he thinks fit to verify the same.

29. False testimonials.—(1) If on enquiry the Secretary is satisfied that any testimonial submitted by a candidate is false in any material particulars, he shall submit his findings to the Chairman who may by a written order debar such candidate from being admitted to any examination held under these rules. If, on the strength of any such testimonials, a candidate has already been admitted to an examination, he shall be deemed to have failed in such examination and any certificate granted to him as a result of his having been declared to have passed such examination, shall be forthwith recalled and be cancelled by a notification published in the Official Gazette:

Provided that no action shall be taken under this rule without giving the

applicant an opportunity of being heard in the matter.

(2) Anybody aggrieved by the decision of the Chairman may within thirty days of the date of the receipt of the order, may appeal to the Government whose decision thereon shall be final.

30. Keeping of applications and copies of testimonials.—Applications and copies of testimonials submitted by candidates shall be kept in the office of the Chairman. Original testimonials shall be returned to the candidate as soon as possible.

### CHAPTER VII **ELIGIBILITY CRITERIA**

### 31. Age, qualifications and experience for Second Class Boiler Attendant candidates.—A candidate for a certificate of competency as a Boiler Attendant of the Second Class shall not be less than eighteen years of age and shall not be admitted to the examination unless he-

(a) has passed matriculation or equivalent examination from a recognized institution or board; and.

<sup>1</sup>[(b) has served for not less than two years, in the capacity of a Firemen or Operator or Pump man or Water man or an Assistant Fireman or Assistant Operator on a steam boiler;]

has served for not less than three years as a fitter where boilers are manufactured or erected, operated or repaired. Out of this he should have served as Assistant Fireman for at least one year; or

(d) must have served for not less than two years on small industrial boilers, in case of Industrial Training Institutes certificate holder.

32. Age, qualifications and experience requirement for First Class Boiler Attendant candidates.—A candidate for a certificate of competency as a Boiler

<sup>1.</sup> Subs. by G.S.R. 347(E), dated 9th May, 2012, for sub-rule (b) (w.e.f. 9-5-2012). Subrule (b), before substitution, stood as under:

<sup>&</sup>quot;(b) has served for not less than two years, in the capacity of a Fireman or Operator or an Assistant Fireman or Assistant Operator on a steam boiler; or".

Attendant of the first class shall not be less than twenty years of age and he possesses a certificate of the second class and shall not be admitted to the examination unless he—

(a) has served for not less than two years, as boiler attendant with second class certificate of competency as sole working charge of a boiler whose rated heating surface is not less than fifty square meters; or

(b) produces from the head of an industrial or technical institution, a certificate stating that he has completed a three years course of training, one year of which must have been as an apprentice in a steam power plant of a mill or a factory or an engineering workshop where engines and boilers are repaired or made and in addition has served for not less than one year as sole working charge of a boiler of not less than fifty square meters of heating surface with second class Boiler Attendant certificate of competency; or

(c) has worked for not less than two years as Fireman or Assistant Fireman with second class Boiler Attendant certificate of competency under the charge of first class Boiler Attendant on boiler having hosting surface of more than fifty courses material.

heating surface of more than fifty square meters.

### CHAPTER VIII

### SYLLABUS FOR EXAMINATION

- **33.** Syllabus for Second Class Boiler Attendant.—A candidate, in order to be qualified for a certificate of competency of the Second Class, shall, *inter alia*, satisfy the examiners that—
  - (a) he clearly understands—
    - (i) the working and management of a steam boiler and economiser;
    - (ii) the use and purpose of the various valves, cocks, mountings and fittings;
    - (iii) the precautions to be taken and procedure to be observed before starting fires and when raising steam;
    - (iv) the use of a feed pump and injector;
    - (v) the reading of the pressure gauge;

(vi) the need for periodical cleaning and pure water supply and for prevention of scale or other deposits on heating surfaces;

- (vii) the need for periodical inspection of boilers and the manner in which they should be prepared for thorough inspection, hydraulic test and steam test;
- (viii) the precautions to be taken before entering or allowing any person to enter a boiler that is connected to another boiler under steam;
  - (ix) the use of the best means of firing for the prevention of smoke;(x) the danger of water lodging in steam pipes and the precautions to
  - be observed in draining;

    (xi) the procedure to be followed in the event of shortage of water, bulging or fracture of furnaces or flat plates or bursting of tubes or of any accident to a boiler or steam pipe;
- (xii) precautions to be taken when starting an economiser to work after a period of rest; and
- (xiii) procedure to be adopted in bringing an economiser into commission and also for putting it out of commission while the boiler is on steam; and that—
- (b) he is able-
  - to stoke a boiler including cleaning and banking fires in a workmanlike manner;
  - (ii) to show how avoidable smoke may be prevented;
  - (iii) to blow through and test the correctness of water gauge glasses and test cocks;

- (iv) to replace a gauge glass and show how a false water-level might be shown:
- (v) to ease a safety valve and use a blow down cock or valve;
- (vi) to adjust a high steam and low water safety valve and renew a fusible plug;
- (vii) to pack pump or valve chest glands;
- (viii) to grind and adjust cocks and valves;
  - (ix) to take a feed pump or injector to pieces and replace in working order; and
  - (x) to handle the appliances provided for keeping the economiser clean.
- **34.** Syllabus for First Class Boiler Attendant.—A candidate, in order to be qualified for a certificate of competency of the First Class, shall satisfy the examiners that in addition to the subjects specified for candidates for certificate of competency of the Second Class, he has at least a rudimentary knowledge of the principal elementary facts relating to combustion, heat and steam; and that he is able to explain *inter alia*
  - (a) the working and management of steam boilers, super heaters and economizer;
  - (b) the use and purpose of various valves, cocks, mounting fitting and other mountings fitting and other safety devices;
  - (c) description and the functions of feed pumps, feed injector, feed regulators, feed water filters and softeners, feed heaters, air heaters, calorifiers, steam accumulators, force draught, induced draught and automatic draught control devices;
  - (d) answer to question on fact relating to combustion, heat and steam and calculate consumption of coal and water and quantity of steam that may be generated from a given grate area of heating surface under the various systems of draught, in any land boiler and also calculate the overall efficiency of boiler plant;
  - (e) the significance of principal appliance in use for the prevention of smoke and the principle on which they work and give description of the principal mechanical stokers, pulverizers, gas, oil and pulverized fuel systems in use;
  - (f) the need for periodical cleaning, the methods used for prevention of scale or other deposits of heating surfaces and the necessity for maintaining a certain PH value in feed water;
  - (g) detection of defects in boilers and state the means and methods of rectifying them;
  - (h) the precautions to be taken for starting a boiler and economizer from cold or from banked fire condition;
  - (i) the procedure to be adopted in putting an economizer out of commission while the boiler is on steam;

- (j) the methods adopted for the achievement of fuel economy and the use of various instruments used in a Boiler House;
- (k) the principal causes and effects of corrosion and incrustation and the usual remedies employed;
- (l) the object of the use of water softeners;
- (m) the principles on which feed pumps and injectors work;
- (n) the principles on which appliances for the prevention of smoke works;
- (o) the purpose of super-heaters, economizers, feed heaters, feed filters, forced and induced draft appliances and mechanical stokers.

### CHAPTER IX

### MODE OF EXAMINATION

- **35. Nature of Examination.**—Examination for certificate of competency as a Boiler attendant shall be of such nature as to test the practical ability and technical knowledge of the candidates to be in charge of steam generating Boilers.
- **36. Subjects for Examinations.**—Examination shall be conducted in the following manner—
  - (a) An oral examination to answer questions pertaining to Boiler Practice;
     and
  - (b) if required by the examiner to demonstrate in the examination room or in a workshop his ability to carry out the practical aspects of his duties in a Boiler House.
- **37. Fee for Examination.—**(1) A candidate for examination for certificate of competency shall pay the fee as follows:—
  - (a) Examination for First Class Certificate: Rs. 500 (Rupees five hundred only);
  - (b) Examination for Second Class Certificate: Rs. 300 (Rupees three hundred only)
- (2) Fee shall be paid by treasury challan or such other mode as the Government may notify in this behalf.
- 38. Refund of Fee.—A candidate once admitted to an examination under these rules shall not be entitled to any refund of fee. When a candidate is unavoidably absent from the examination on the date fixed, the Chairman may allow him to appear without payment of a second fee at the next examination.
- **39.** Fee of candidate found ineligible.—A candidate who has paid the examination fee but is found ineligible for an examination shall forfeit the said fee.

### CHAPTER X

### GRANT OF CERTIFICATES

**40. Grant of certificate of competency.**—If a candidate passes the Examination, his result shall be notified in the State or Union Territory Official Gazette and he shall be granted a certificate of competency as soon as practicable after such publication.

- **41. Form of certificate.**—A certificate of competency as a Boiler Attendant shall be in Form 'B' or Form 'C' as applicable.
- **42. Application for endorsement on a certificate.**—An application for endorsement in the certificate for validity in a State or Union Territory other than the State or Union Territory of issue, shall be made in Form 'A'.
- 43. Identification requirement.—Every certificate granted under these rules shall bear a bust photograph of the holder thereof previously submitted along with his application under rule 26 and his signature and such other particular as may be required for the purpose of identification.
- 44. Grant of duplicate certificate.—(1) Whenever the holder of a certificate proves to the satisfaction of the Chairman that the certificate granted to him under these, rules has been lost, stolen or destroyed or mutilated, he shall be granted on payment of a fee of Rs. 200 (Rupees two hundred only), a duplicate certificate to which by the record so kept as aforesaid, he appears to be entitled, which shall have for all purpose the same validity as the original certificate. The words "Duplicate Certificate" shall be written on such certificate. Fee shall be paid by Treasury Challan or such other mode as the Government may notify in this behalf.
- (2) If on enquiry, the Secretary is satisfied that any statement made by the applicant for the issue of duplicate certificate is false he shall report the case to the said Board at its next Meeting and the Board may at its discretion cancel the certificate or permit the grant as aforesaid of a duplicate certificate either immediately or after such period not exceeding twelve months as the Board may think fit having regard to the circumstances of each case.
- 45. Application for duplicate certificate.—Application for a duplicate certificate shall be lodged with the Chairman with a declaration before a Gazetted Officer or a Magistrate stating that the certificate granted under these rules, has been lost.
- 46. Invalidity of original certificate.—On the issue of a duplicate certificate, the original certificate shall cease to be valid, and shall if in the possession of the holder there of be returned to the office of the Chairman for cancellation.
- 47. Record of duplicate certificate.—Duplicate of all certificates granted under these rules shall be recorded in the office of the Chairman.

### CHAPTER XI

### **ENQUIRY**

- 48. Enquiry regarding certificate holders.—If a District Magistrate or the Chief Inspector or Director of Boilers has reason to believe from any cause whatsoever, that an enquiry should be made into allegations of incompetence, drunkenness, misconduct or negligence of duties on the part of a Boiler Attendant holding Certificate of Competency under these rules, they shall either themselves make such enquiry or cause it to be made by their subordinate officers, and
  - (a) the proceedings shall be held in the presence of the person whose conduct forms the subject of enquiry and he shall have an opportunity of making any statement he may wish to make and of producing any evidence in his defence;

- (b) the proceeding of any such enquiry together with the findings thereon by the officer conducting the enquiry shall be forwarded by that officer for decision of the Board.
- 49. Surrender of certificate.—When an enquiry is being conducted under rule 48, the holder of such certificate shall, on demand by the officer in charge of the enquiry, forthwith surrender his certificate to the said officer pending the result of such enquiry.
- 50. Decision of the Board.—(1) On receipt of the proceeding of the enquiry conducted under rule 48 together with findings thereon, the Board may allow the certificate to stand or suspend it for such period as it thinks fit or may cancel the certificate permanently.
- (2) Before taking any action under sub-rule (1), the candidate shall be given an opportunity of being heard in the matter.
- (3) Anybody aggrieved by the decision of the Board may, within thirty days of the date of the receipt of the order, appeal to the government whose decision thereon, shall be final.

### FORM A

(See rules 26 and 42)

## APPLICATION FOR CERTIFICATE OF COMPETENCY AS BOILER ATTENDANT

### PART I

### NAME, ETC., OF THE APPLICANT

- 1. Name (in full)
- 2. Father's Name
- 3. Nationality
- 4. Date of Birth
- 5. Place of Birth
- 6. Permanent Address
- 7. Whether appeared in any previous examination
- 8. If so, details of place and date

Photograph

			 mor Atte	muains i	10165, ZU I	1	[Forr
	Reasons of suspension or cancellation	7	,				
1	Date of suspension or cancellation	9					
	If at any time suspended or cancelled, and if so state by whom	, IC					
	Date of issue	4					
	Place of issue	3					
	Class of Certificate	2					
	Number of the Certificate						

# PART III

# LIST OF TESTIMONIALS AND STATEMENTS OF SERVICE

(the testimonials to be numbered serially corresponding to the numbers given in column 1 below)

Not to be filled in by the applicant	Initial Remarks of Verifier	13
Not to in app	Initial of Verifier	12
hich	Days	=
Period for which employed	Months	10
Pe	Years	0
Service of Applicant	Date of Date of Years Months Days commen-termi-cement nation	ω
Servi	Date of Date of commen-termicement nation	7
Capacity in which employed		9
Number, type and heating surface of boilers worked on		ις.
Address and designation of factory or Workshop where employed		चा
Name of person signing the testimonials		n
Date of testimonials		2
Serial Number of testimonials		

Total service

Time served for which certificates are produced. Time served for which no certificates are produced.

### PART IV

# DECLARATION TO BE MADE BY THE APPLICANT

I do hereby declare that the statements made in Part I, II and III of this Form are correct and true to the best of my knowledge and belief; and that the papers enumerated in Part II and submitted with this form are true and genuine documents and further that the copies of the documents submitted with this form are true and correct. I further declare that the statements made in Part III contain a true and correct account of the whole period of my service without exception, and I make this declaration conscientiously believing the same to be true.

are same to be true,	with the first
Dated at this day of2	20
Signed in the presence of Signature  Designation	Signature of the applicant Present Address
<ul> <li>Note.—1. Every application must be accompanied with as may be prescribed by the Government.</li> <li><sup>1</sup>[2. Two copies of a recent passport size photogra x 65mm) shall accompany the application where the applicant on the back.]</li> <li>3. Any, person making a false statement for the examination renders himself liable to prescribe.</li> </ul>	ph of the applicant (size 50mm ich shall bear the signature of
the examination renders himself liable to pro  4. Incomplete application is liable to be rejected.	
(NOT TO BE FILLED BY THE APP  Certified that Shri	Certificate of Competency as ne has passed/failed in the econd Class Boiler Attendant
	(Secretary) Board of Examiners
FORM B	Doute of Examiners
(See rule 11)	
FIRST CLASS BOILER ATTENDANT CERTIFICATION	TE OF COMPETENCY
(Granted under rule 41 of the Boiler Attendar	nts' Rules 2011)
No	-
Shri	sent residing atfulfill the duties of first Class cules, 2011, this certificate of m to have charge of a single

<sup>1.</sup> Subs. by G.S.R. 528(E), dated 17th May, 2016, for paragraph 2 (w.e.f. 17-5-2016).

	that such boilers shall be situated within a radius of 30 meters in the d belong to one owner.		
	this day of20		
Secretary	Chairman		
Board of Examine	rs Board of Examiner		
РНОТО	Description Roll  1. Date and Place of Birth		
L	Signature of applicant Endorsements		
	¹[FORM C		
	(See rule 41)		
SECOND CL	ASS BOILER ATTENDANT CERTIFICATE OF COMPETENCY		
	ted under rule 41 of the Boiler Attendants' Rules, 2011)		
	Noof		
Shriaged about			
	thisday of20		
*********			
Secretary	Chairman		
Board of Examine	ers Board of Examiners		
РНОТО	Description Roll  1. Date and Place of Birth		
	Signature of applicant Endorsements]		

<sup>1.</sup> Subs. by G.S.R. 347(E), dated 9th May, 2012, for Form C (w.e.f. 9-5-2012).